

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. O.A. 350/00577/2016

Date of order: 10.5.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

CHITTARANJAN NANDI & ANR.

VS.

UNION OF INDIA & ORS. (Eastern Railway)

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

1. Ld. Counsel for the parties are present and heard.

2. The applicant seeks the benefit of LARSGESS Scheme. The father of the applicant made a representation which has been annexed as Annexure A-3 to the Original Application. The list of candidates has also been annexed which is of 26.9.2014. At Srl. No. 8 Chittaranjan Nandi, the father of the applicant is shown and his ward Monisha Nandi the present applicant is also shown.

3. The contention of the applicant is that his case has not been yet considered and disposed of.

4. Hence, without expressing any opinion on the merit of the case, we are of the view that the competent authority will decide the claim of the applicant under LARSGESS Scheme in according with law within three months from the date of production of certified copy of this order along with copy of the representation given by under intimation to the applicant.

A handwritten signature in black ink, appearing to read "Shri Vishnu Chandra Gupta".

5. With this observation, the petition is accordingly disposed of. There shall be no order as to costs.

(Jaya Das Gupta)  
MEMBER(A)

(Vishnu Chandra Gupta)  
MEMBER(J)

SP